

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.436/2014

IN THE MATTER OF:

Geeta Retail Network Pvt. Ltd.

.... Applicant/petitioner

Vs.

The Registrar of Companies

.... Respondent

Order under Section 560(6) of the Companies Act

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Ms. Nibruti Samal, Adv. For Mr. P.K. Mittal, Adv.

For the ROC/RD (NR) : Shri Manish Raj, Company Prosecutor

ORDER

On behalf of arguing Counsel, request has been made on the ground that he is in some personal difficulty.

List the matter on 4th October, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
V.Sethi